



Sr. No.	Date	Orders
		<p> * IN THE HIGH COURT OF DELHI AT NEW DELHI + ITA 23/2000 COMMISSIONER OF INCOME TAX Petitioner Through Mr. R.D. Jolly versus M/S. GANGESHWAR I.T.D. Respondent Through CORAM: HON'BLE MR. JUSTICE SWATANTER KUMAR HON'BLE MR. JUSTICE MADAN B. LOKUR % <u>ORDER</u> 09.03.2005 Vide the order dated 10th August, 2000 passed by the Bench following question of law was framed - "Whether the Tribunal (ITAT) and CIT (A) have erred in deleting addition of Rs.6,93,924/- being the amount collected by the assessee towards Molasses Storage Fund?" ✓ </p>
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In view of the judgment of Division Bench of this Court in the case of

DCM Ltd. v. Commissioner of Income-tax (2004) 192 CTR Reports (Delhi)

408, nothing survives in the present appeal, the same is dismissed.


SWATANTER KUMAR, J


MADAN B. LOKUR, J

MARCH 09, 2005

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